

11.07.2022  
Sl. No.359(ML)  
srm

**W.P.A. No. 2026 of 2022**

**Tarunmoy Modak**

**Versus**

**The State of West Bengal & Ors.**

Ms. Riya Das

... for the Petitioner.

Mr. Subhabrata Datta,

Mr. Banibrata Datta

...for the State-respondents.

Mr. Debasis Sur,

Mr. Himadri Shekhar Paul,

Mr. Anshuman Patra

...for the Respondent No.15.

Affidavit-of-service is taken on record.

The petitioner is an ailing, retired bank employee.

He alleges that the police authorities have failed to take steps although several complaints were filed alleging indiscriminate use of loudspeakers and microphones by some persons in the locality, in which he resides.

It is submitted that such public nuisance must be prevented by the police. Allegation is of noise pollution caused due to blaring music from loudspeakers which do not have sound limiters.

The Inspector-in-Charge, Chinsura Police Station shall ensure that in the area under his jurisdiction, use of

microphones, loudspeakers, all musical equipments and instruments, either for private use or for entertainment of the public, as well as at public meetings, should be regulated by the orders passed by the Hon'ble Apex Court, the High Court and the National Green Tribunal. The guidelines laid down must be followed. The restrictions must be imposed. The notification issued by the Principal Secretary to the Govt. of West Bengal, Department of Environment on December 29, 2009, should be complied with.

The sound level must be within the permissible limit/range. Loudspeakers, microphones and loud music shall not be allowed between 10:00 p.m. to 6 a.m. A vigil shall be maintained in the locality to prevent noise pollution in general.

The writ petition is, thus, disposed of.

There will be no order as to costs.

All parties are to act on the basis of the server copy of this order.

**(Shampa Sarkar, J.)**